

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

O.A.No.9/2003

Tuesday this the 6<sup>th</sup> September 2005

C O R A M:

HON'BLE Smt.SATHI NAIR, VICE CHAIRMAN  
HON'BLE Mr.GEORGE PARACKEN, JUDICIAL MEMBER

B.Manoj, S/o K.Balakrishnan, Vocational Instructor  
Regional Vocational Training Institute for Women  
Ministry of Labour, Thiruvananthapuram  
R/o Ayanimootil, Anayara P.O, Oruvathilkotta,  
Thiruvananthapuram.

Applicant

(By Advocate Mr.T.C.Govindaswamy)

Vs.

- 1 Union Public Service Commission, represented  
by its Secretary, Dholpur House, Shajahan Road,  
New Delhi – 110011.
- 2 Union of India represented by the Secretary to the  
Govt of India, Ministry of Labour, Shram Sakti  
Bhavan, New Delhi – 11.
- 3 The Director General of Employment & Training  
Ministry of Labour, Govt of India, Shram Sakti  
Bhavan, New Delhi – 11.
- 4 Director of Training, Women's Occupational Training,  
Ministry of Labour, Shram Sakti Bhavan, New Delhi.
- 5 Ms Ruby Anand Satija, Roll No.202, through the  
Director General of Employment & Training, Govt of  
India, Shram Sakti Bhavan, New Delhi.
- 6 Ms Vandana Gopal Bhatia, Roll No.231, through the  
Director General of Employment & Training, Govt of  
India, Shram Sakti Bhavan, New Delhi.

Respondents

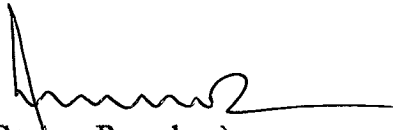
(By Advocate Mr.T.P.M.Ibrahim Khan, SCGSC)

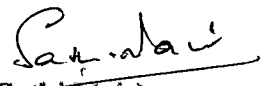
O R D E R

HON'BLE Smt.SATHI NAIR, VICE CHAIRMAN

When the matter came up for hearing, the counsel for the  
applicant submitted that he would not like to press the O.A since the

applicant has been appointed to another post. In the light of the aforesaid submission, the O.A is dismissed as not pressed.

  
(George Paracken)  
Judicial Member

  
(Sathi Nair)  
Vice Chairman

kkj